

Annexure

PART I

Particulars to be furnished by the bank in respect of Extension Counter opened/ to be opened

1. Name of the bank and Code No.
2. Address of the Registered/
Head Office
- 3(i) Date of commencement of banking
business
- 3(ii) Name of the institution/residential colony
and its full Postal address where extension
Counter has been/will be opened.
4. Date of opening of EC/proposed
date of opening.
5. Name and address of the base
office of the bank to which extension
counter is/ to be attached.
6. Distance between the base office and
the extension counter
7. (i) Name of the Principal Banker to
the institution at which the extension
counter has been /is to be opened
- (ii) Whether the institution/residential colony
has agreed to provide accommodation for
housing the extension counter?
- (iii) Whether the institution/ residents of the
colony has/have any objection to the members
of the public other than the staff/employees/
workers/students/teachers/residents of the colony, etc. of the
institution/residential colony being allowed access for availing
of banking facilities within the campus/
premises at the extension counter? If so,
the reasons therefor

(A LETTER FROM THE COMPETENT AUTHORITY OF THE INSTITUTION/RESIDENTIAL COLONY IN THE PROFORMA GIVEN IN PART II OF THE APPLICATIONS SHOULD BE ENCLOSED IN SUPPORT OF THE ABOVE)

8. Name/s of the banker/s other than the Principal Banker to the Institution referred to in 7(i).
9. Amount of deposits expected within two years of operation at the counter from:

First Year	Second Year
No. of A/cs Amount	No. of A/cs Amount

- i) Staff/Workers/Students/
 - ii) Others
 - iii) The institution
10. Facilities proposed to be extended at E.C.*
11. Reasons for opening the extension Counter

*Indicate clearly whether safe deposit locker facility is proposed to be provided.

(Signature, designation and seal of the authorised signatory of applicant bank)

PART II

Declaration by the Competent Authority of the institution/residential colony in the premises of which the extension counter has been/is to be opened.

1. We have requested ----- to open its
(Name of the bank)
extension counter in the premises of -----
(Name and full address of the institution/residential colony)
----- for the benefit of following persons attached to the above
institution @/residential colony

- Workers)
- Staff/Employees) Please indicate actual
- Students) numbers separately
- Teachers)
- Residents)

@ (Where there are more than one institution being managed by the authority issuing this letter which are also to be benefitted by the extension counter, the names of these institutions, their distance from the proposed location of the extension counter, the number of students/staff etc. attached separately to each of the institutions, the names of their bankers, and distance from the relative branches, should also be indicated separately).

- Strike out whichever is not applicable.

2 (a) -----
(Name of the bank and place)

is our principal banker.

We also deal with the following bankers (give names of bankers and their distance from the institution)

1. -----
2. -----
3. -----

(b) Extent of our Accounts with the principal banker and other bankers as on (indicate date):-----
----- (latest position)

Name of the bank	Type of account/s maintained	Sanctioned amount and Balance outstanding (Rs.)
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- (i)
- (ii)
- (iii)

4. We undertake to provide necessary accommodation for the extension counter within the premises of our institution (mentioned at Sr. No.1 above)/colony

5. We have no objection to the bank providing the following facilities and also allowing outsiders to have access to the extension counter and these facilities:

- (i)
- (ii)
- (iii)

6. If the extension counter is allowed to a bank other than the principal banker, the reasons therefor.

7. Whether a similar letter to any other banker for the purpose has been issued.

(Signature with designation and seal of Competent Authority on behalf of the institution/residential colony)

Date:

PART III
Financial Profile of the bank

1. Name of the bank and code No.
2. Whether organized as a new bank or converted from society
3. If organized as a new bank
 - (i) licence no. and date of licence
 - (ii) whether originally organized as a unit bank and sought relaxations in the entry point capital
 - (iii) Population and category of center where the bank's registered office is located
 - (iv) Population (latest census)
 - (v) Category of center : A/B/C/D

(Pl see RBI circular UBD No. 1/08.00/00/2000-01 dated 30 august 2000 for further details)

 - (vi) Share capital of the bank at the time of issue of licence by RBI/U/S 22 of B.R act 1949(AACS)

(Rs in lakhs)

As at the end of the previous financial year	As at the end of the latest financial year
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4. Share Capital
5. Free reserves *
6. Deposits
7. Borrowings
8. Loans and advances
9. Percentage of priority sector advances to the outstanding loans and advances
10. Net profits (for previous three financial years)

11. Provision requires to be made
12. Actual provision made
13. Gross NPAs
14. Net NPAs
15. % of Gross NPAs to outstanding advances
16. % of net NPAs to total net outstanding advances
17. CRAR prescribed by the RBI. (%)
18. CRAR achieved by the bank (%)
19. No. of branches functioning
as on 31 March of the latest year

* As defined in our circular UBD No DS 4/13.05.00/2000-01 dated 25 August 2000 read with circular UBD No DS PCB Cir 25/13.05.00/2000-01 dated 18 January 2001

(format as per annexures to branch licensing application)